

OA 462/95.

(A)

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
08	20/02	<p>At the instance of learned Counsel for the petitioner matter is adjourned to 21.02.02</p> <p><i>D</i> Member (A).</p>	
09.	21/02	<p>no time for the day. adjourned to 19.03.02.</p> <p><i>D</i> Member (A).</p>	
10	20.3.02	<p><u>OA 431 &amp; 462/95</u></p> <p>Heard learned counsel for both parties. Hearing is concluded and Order is- dictated and pronounced in open Court. As per observations contained in Order dated 20.3.2002 in separate sheet attached to the record, both the OA's are dismissed. The interim orders stand vacated. No costs.</p> <p><i>M</i> Member (A)</p> <p><i>M</i> Member (J)</p>	